

ITEM NO.36

COURT NO.7

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No. 1433/2022 in CrI.A. No. 1794/2019

(Arising out of impugned final judgment and order dated 29-11-2019 in CrI.A. No. No. 1794/2019 passed by the Supreme Court Of India)

P. GOPALKRISHNAN @ DILEEP

Petitioner(s)

VERSUS

THE STATE OF KERALA

Respondent(s)

(FOR ADMISSION)

WITH

MA 1434/2022 in MA 62/2022 in CrI.A. No. 1794/2019 (II-B)
(IA No. 105395/2022 - CLARIFICATION/DIRECTION)

Date : 20-10-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE J.K. MAHESHWARI

By Courts Motion

For Petitioner(s)

Mr. Siddharth Dave, Adv.
Mr. Philip T. Varghese, Adv.
Mr. Sujesh Menon, Adv.
Ms. Ranjeeta Rohatgi, AOR
Ms. Pragya Baghel, Adv.
Mr. P. Vamshi Rao, Adv.
Mr. Saurabh Tandon, Adv.

For Respondent(s)

Mr. G. Prakash, AOR

Mr. Ranjith Kumar, Sr. Adv.
Mr. Nishe Rajen Shonker, AOR
Mrs. Anu K. Joy, Adv.
Mr. Alim Anvar, Adv.

Mr. Basant R., Sr. Adv.
Mr. K. Rajeev, AOR
Ms. Nivedita R. Menon, Adv.
Mr. Aditya Verma, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Having examined the report sent by learned Single Judge, Earnakularm dated 07.10.2020, we could record reasonable satisfaction that the District Judge is making all endeavors to proceed expeditiously. Nothing further is required to be said in these matters at present but, we would reiterate the directions already given as also the requirements of order dated 05.09.2022, while expecting all the concerned to extend cooperation to the Trial Court in expeditious proceedings.

The Trial Court may send its further progress report after six weeks from today.

List these matters on 13.12.2022.

(BABITA PANDEY)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NH)